

कार्यालय जिला एवं सत्र न्यायाधीश (मुख्यालय) : दिल्ली

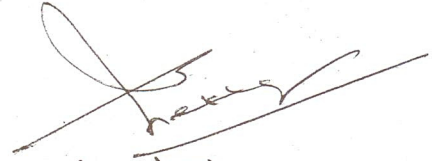
सार्वजनिक सूचना

तीस हजारी न्यायालय परिसर से दिन-प्रतिदिन की झाड़-पोंछ व सफाई के बाद निकलने वाले बेकार कागज/सामग्री की खरीद के अनुबंध हेतु इच्छुक पक्षों/ठेकेदारों से अपनी दरें प्रस्तावित करने के लिए सीलबंद निविदाएँ आमंत्रित की जाती हैं। तीस हजारी न्यायालय परिसर, दिल्ली से दिन-प्रतिदिन की झाड़-पोंछ व सफाई के बाद निकलने वाले बेकार कागज/सामग्री की खरीद हेतु मासिक दर बताते हुए निविदाएँ दिनांक...03/01/2017 अपराह्न...04.00... बजे से पहले/तक देखरेख अनुभाग, कमरा संख्या 305, तीस हजारी न्यायालय दिल्ली में प्राप्त होनी चाहिए।

आवेदकों को अपनी निविदा के साथ रूपए 5000/- (रूपए पाँच हजार केवल) का डिमांड ड्राफ्ट/पे-आर्डर (लौटाये जाने योग्य प्रतिदेय) संलग्न करना होगा जो "जिला एवं सत्र न्यायाधीश (मुख्यालय), दिल्ली" के नाम पर देय होगा। उक्त डिमांड ड्राफ्ट/पे-आर्डर के बिना प्रस्तुत निविदा पर किसी भी परिस्थिति में विचार नहीं किया जाएगा और इस संबंध में कोई अनुरोध स्वीकार्य नहीं होगा।

नियम व शर्तें तथा अन्य जानकारियाँ कार्यालय वेबसाइट www.delhicourts.nic.in पर देखी/से डाउनलोड की जा सकती हैं। किसी भी तरह की पूछताछ/स्पष्टीकरण के लिए इच्छुक पक्ष/ठेकेदार देखरेख अनुभाग, कमरा संख्या 305, तृतीय तल, तीस हजारी न्यायालय, दिल्ली से संपर्क कर सकते हैं।

सीलबंद निविदाएँ...04/01/2017... तारीख को अपराह्न ...04.00... बजे कमरा संख्या 222, तीस हजारी न्यायालय, दिल्ली के चैम्बर में खोली जाएँगी।



(चन्द्र शेखर)

अध्यक्ष, निराकरण बोर्ड,

अतिरिक्त सत्र न्यायाधीश (केन्द्रीय)

कार्यालय जिला एवं सत्र न्यायाधीश (मुख्यालय),
दिल्ली।

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

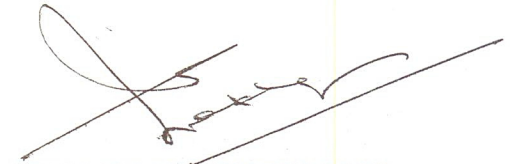
PUBLIC NOTICE

Sealed quotations are invited from interested parties/contractors to offer their rates towards the contract of purchase of waste paper/material which come out after day to day cleaning and sanitation work from Tis Hazari Court Complex, Delhi. Quotations should be put-in latest by **4:00 p.m.** on **03.01.2017** at Care Taking Branch, Room No. 305, Tis Hazari Courts, Delhi quoting monthly rate of purchase of waste paper/material which come out after day to day cleaning and sanitation work from Tis Hazari Court Complex, Delhi.

The applicants are required to attach a Demand Draft / Pay Order of Rs. 5000/- (Rs. Five thousand only) (refundable) in favour of **"District & Sessions Judge (HQs), Delhi"** alongwith their quotation. Quotation without above mentioned demand draft/pay order shall not be considered under any circumstances and no request in this regard shall be entertained.

The terms & conditions and other informations can be viewed/downloaded from the official website www.delhicourts.nic.in. In case of any query/clarification the interested party/contractor may contact to the Care Taking Branch, room no. 305, 3rd floor, Tis Hazari Courts, Delhi.

Sealed quotations will be opened on **04.01.2017** at **4:00 p.m.** in the chamber of room no. **222**, Tis Hazari Courts, Delhi.

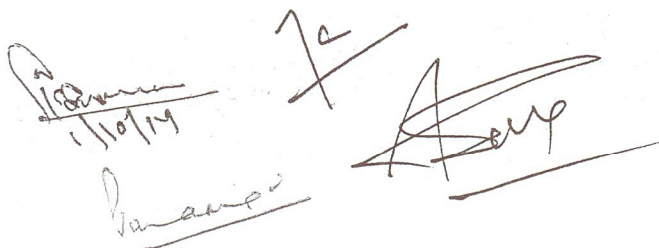


(CHANDRA SHEKHAR)

Chairman, Condemnation Board,
Additional Sessions Judge (Central),
O/o District & Sessions Judge (HQs),
Delhi.

TERMS & CONDITION REGARDING THE CONTRACT FOR THE
COLLECTION OF WASTE/WASTE PAPER/MATERIAL AFTER DAY TO
DAY CLEANING AND SANITATION WORK IN TIS HAZARI COURTS,
DELHI.

1. The contractor(s) shall remove all the waste/waste paper/material from all the floors of the court complex, Tis Hazari Delhi daily by 09:00 am sharp and also as and when asked to do so by the office.
2. The contractor(s) shall make his/their own arrangements for bags, boxes, vehicles and labour that may be required for such removal.
3. The contractor shall pay the full amount as per the decision of Condemnation Board, Tis Hazari Courts, Delhi with approval of Ld. District & Sessions Judge (HQs), Delhi, in advance on monthly basis, in cash.
4. On default to pay the monthly advance payment, the contractor shall pay Rs. 500/- (Rs. Five hundred only) per day, in cash.
5. In the absence of the lifting/removal of the day to day waste/waste paper/material by the contractor, the labour charge i.e. Rs. 1000/- per day will be charged by the office from the contractor & office shall have the right to clear the waste/waste paper/material from court complex at at the risk/cost of the contractor.
6. All bags, boxes, trollies, vehicles required to remove the waste papers shall be engaged by the contractor at his own expenses and he will not be allowed to do the sorting of waste in the premises of the court complex, Tis Hazari Delhi.
7. The waste papers shall be taken by the contractor in mixed and torn condition from the premises of the court complex, Tis Hazari Delhi daily on as is where is basis.

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8. The contract is a rate contract and no guarantee can be given as to the quantity of waste papers, which will be available during the period of contract.
9. As Security for the due and faithful performance by the contractor of all his obligations under the present contract the contractor will deposit with the office, a interest free sum of Rs. 10000/- (Rs. Ten thousand only).
10. The Security Deposited shall be held by the office as interest free. The Office shall be entitled to deduct from the same any amount that may be determined by the Ld. District & Sessions Judge (HQs), Delhi if there is any breach of the terms of the agreement. In case of such deduction the contractor will reimburse the same and keep the security deposit intact.
11. In the event of the contractor committing a breach of any terms or conditions of the contract, the office shall in addition to the other rights and powers be entitled to cancel/terminate the contract forthwith by giving 15 days notice in writing to contractor and forfeit the sum of Rs. 10000/- (Rs. Ten thousand only) deposited as Security and shall in addition recover the loss occasioned by such breach. The security deposit will be returned back to the contractor after completion of the contract as per rules and after verifying that no claim is due outstanding against him

Termination of Contract

12. Notwithstanding anything aforementioned it shall be lawful for the office to terminate this agreement by giving one calender month notice in writing to contractor to terminate the contract and similarly the contractor shall be entitled to terminate the contract by giving two calender months notice in writing to the office.

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Damage

13. The contractor shall make the payment/penalty which will be imposed by the office for all damages which may be caused to any property of the office by any act/default of the contractor, his agents or servants.

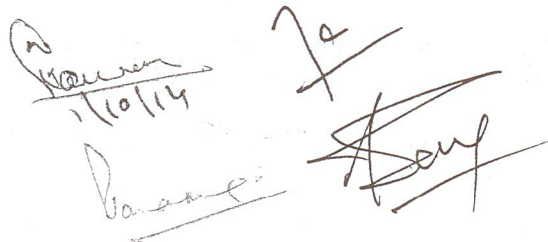
Security Checks and Police verification of Antecedents:

14. The contractor shall strictly abide by the security instructions/ requirement(both written and verbal) that will be in place/communicated to him officially by the Contract Authority during the entire term/period of the Contract. The contractor will have to submit the identity proof/photograph of the agents/labourers appointed to lift the waste/waste paper/material. Identification of the these agents/labourers must be got verified by the Police by the contractor.

15. The contractor shall not, without the previous consent of the office assign or subject or let out as task of piece work of this contract or any part thereof or any right to payment thereunder, or associate or entrust any other person or persons with him for the purpose of performance thereof.

16. That all disputes, differences and questions arising out of or in any way touching or concerning this agreement or subject matter thereof or the representative rights, duties or liability of the parties shall be referred to the sole arbitration of Ld. District & Sessions Judge (HQs), Delhi or any person nominated by him. The Arbitration shall be in accordance with the Arbitration Conciliation Act 1996. The arbitrator shall be entitled to enlarge the time of arbitration with consent of the parties. No part of the agreement shall be suspended on the ground of pending arbitration proceedings.

17. The Contractor will provide one non-judicial stamp paper worth Rs. 100/- (Rs. One hundred only) for the execution of the agreement within 7 days of the contract award.

Handwritten signatures and dates. On the left, a signature with the date 11/10/14 below it. In the center, a signature with the number 72 above it. On the right, a large, bold signature.